

are evaluated, it is not possible, at this stage, to indicate the scale of operations that would be possible at this Agnigundala Lead-Copper Project

Verification of Membership of Central Trade Union Organisations

392 SHRI MANORANJAN HAZRA
Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) whether the next biennial general verification was due on the 31st December 1970 for the verification of membership of Central Union Organisations

(b) if so whether any necessary process for verification was set up in 1971

(c) whether the verification has been postponed and if so the reason thereof

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) (a) and (b) Yes Sir

(c) Pending consultations with the representatives of the Central Trade Union Organisation, further process of verification of membership has been withheld

Production of Steel

393 SHRI VIKARIA
SHRI NIKHAR I ASKAR

Will the Minister of STEEL AND MINES be pleased to state

(1) whether increase in production of steel through higher utilization of existing capacity has not materialised to the extent anticipated, and

(b) if so the reasons therefor and the remedial measures taken in this regard

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN) (a) Yes, Sir

(b) (i) *Main factors affecting production*

The more important reasons which

affected production in 1971-72 are the following

(1) *Bhilai* There was a major break down in the Coke Oven batteries in the month of May 1971

(2) *Durgapur*, Industrial relations situation continued to be disturbed. There were also problems of maintenance

(3) *Rourkela* The production in all the units of the Plant was adversely affected on account of the mishap in the Steel Melting Shop on 11th July 1971. Difficulties in the Coke Oven batteries affecting the supply of coke and coke oven gas constituted a general constraint on production

(4) *IISCO* Production in IISCO has been affected by shortage of Coke Oven gas arising from deterioration in the condition of the very old Coke Ovens

(5) *IISCO* The industrial relations situation was unsatisfactory

(ii) Remedial Measures Taken

(1) *Bhilai* A program of emergency repairs has been undertaken with a view to bringing the Coke Ovens to proper shape. To supplement gas availability other fuels are being used

(2) *Rourkela* The reconstruction of the roof of the Steel Melting Shop was completed on high priority and production has already adequately picked up. The Coke Ovens are also being repaired on high priority. Gas is being supplemented by other fuels

(3) *IISCO* The problem of Coke shortage is expected to be overcome on the completion of the replacement/rebuilding programme undertaken by the Company. The use of pellets from the pelletisation plant of the Company which has started production, is also expected to reduce the consumption of coke. As regards shortage of Coke Oven gas, the Company has undertaken a crash programme to provide alternative arrangements for firing with fuel oil

4 *Industrial Relations*, As regards industrial relations, efforts continue to be made to resolve all disputes through negotiations

manufacture. However, the total effect of the enforcement of this Order on the profitability of particular companies cannot be assessed till all price-controlled drugs and/or formulations of a company have been brought under revised prices.

The aforementioned Committee suggested that with a view to preventing payment of undue prices for imports, a watch should be kept over import and import prices of the companies. Government is doing this and

also plans to publish the particulars of imports of raw materials such as bulk drugs and intermediates into the country.

The names of the foreign drug companies and the remittances made by them during the last three years are given in the attached statement. Data about the profits earned by them during the past three years is being collected and would be laid on the Table of the Lok Sabha.

Statement

*Remittances abroad of Foreign drug Companies during 1978-79, 1979-80 & 1980-81
(as provided by RBI Bombay)*

(Rs. in lakhs)

Name of the Company	Year (1st April to 31st March)	Profit/ Dividends	Tech. Know-how	Royalty	Head Office	Total expenses
1	2	3	4	5	6	7
1. Abbot Lab. (I) Pvt. Ltd. Bombay	1978-79	12.08	12.08
	1979-80	17.81	17.81
	1980-81	10.12	10.12
2. Burroughs Wellcome & Co. (I) Limited, Bombay	1978-79
	1979-80	15.00	15.00
	1980-81	22.50	22.50
3. C.E. Fulford (I) Pvt. Ltd. Bombay.	1978-79	2.87	2.87
	1979-80	1.54	1.54
	1980-81
4. May & Baker (I) Ltd. Bombay.	1978-79
	1979-80	17.99	17.99
	1980-81
5. Smith Kline & French (I) Ltd. Bangalore	1978-79	103.95	103.95
	1979-80	7.97	7.97
	1980-81

- (iv) Exception limit may be raised to Rs 3/ per day
- (v) Government of India should also contribute towards the cost of the Scheme
- (vi) The share of the State Government should be raised to an appropriate level which should in no case be less than what each State is spending normally on the medical care of the general public
- (vii) Central and State Government should give financial assistance to the Employees State Insurance Corporation by way of grants/loans for the construction programme
- (viii) The desirability of specifying the State Governments share in the statute itself without leaving it to the individual agreements
- (ix) The possibility of introducing a scheme of No claim Bonus for workers who do not avail of any benefit under the Employees' State Insurance Scheme during a year and its financial implications
- (x) The Estimate Committee would like to recommend that feasibility of creating a separate all India cadre of ESI medical officers on the lines of Central Health Service with an earmarked quota for each State be examined in consultation with the State Governments. The Committee feel that the creation of an all India cadre under the overall control of the Corporation would inculcate a sense of belonging to the scheme in the minds of those serving it and also enable the Corporation to have an effective control over the administration of medical care

Dismissal of Unwanted Labourers from Sarguja Coalfields on Medical Grounds

396 SHRI RANA BAHADUR SINGH Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) whether in some cases medical test and first aid tests are used as an excuse by the management to dismiss unwanted labourers from the Sarguja coalfields, and

(b) what steps Government have taken in this context to obviate such malpractices?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) (a) No such cases of dismissal of workers on excuse of medical and first tests are reported

(b) Does not arise

Drinking Water Facilities for the labourers of Coalfields in Sarguja District

397 SHRI RANABHADUR SINGH Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) the number of coalfields in Sarguja District which still do not have filtered drinking water for the labourers, and

(b) the steps Government propose to take to give the labourers this facility and how long this project will take?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR) (a) and (b) No survey has been made to ascertain the number of collieries in Sarguja District which do not have filtered drinking water for coal-miners. The Coal Mines Labour Welfare Fund supplements the efforts of colliery owners for implementing water supply schemes by giving financial assistance from the Fund. Financial assistance has been given from the Coal Mines Labour Welfare Fund for implementing water supply schemes in Kurasia, Barsingpur and Kunda collieries. The water supply schemes for New Chirimiri Ponri Hill colliery and Chirimiri colliery have been technically sanctioned and the schemes for Gudripara and Duman Hill colliery and North Chirimiri Colliery are under scrutiny. However because of the deficit in General Welfare account of the Coalmines Labour Welfare Fund no fresh proposals for grant of subsidy can be considered now.

Uniform Pay Fixation for Workers of Sarguja Coalfields

398 SHRI RANABHADUR SINGH Will the Minister of LABOUR AND REHABILITATION be pleased to state the reasons for delay in having a uniform pay scale fixation for the workers of the Sarguja coalfields?